

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 669/TT/2020

- Subject** : Petition for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for transmission asset under “Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam” in the Southern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. and 17 others
- Parties Present** : Shri S. Vallinyagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Dr. R. Kathiravan, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 tariff period in respect of 1X125 MVAR 400 kV Bus reactor along with associated bays at Cuddapah Sub-station, 1X240 MVAR 765 kV Bus reactor along with associated bays at Kurnool Sub-station, 1X240 MVAR 765 kV Bus reactor along with associated bays at Nellore PS Sub-station and 1X240 MVAR 765 kV Bus reactor along with associated bays at Raichur Sub-station under “Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam” in the Southern Region (in short, “the transmission project”):
 - b. The subject assets were put into commercial operation on 31.10.2018 and there was no time over-run.



- c. The transmission tariff for 2014-19 period was granted vide order dated 28.1.2020 in Petition No. 29/TT/2019. The capital cost of the instant assets is within the FR approved cost.
 - d. In compliance of directions of the Commission in order dated 28.1.2020 in Petition No. 29/TT/2019, detailed IDC statement after rectifying the deviations has been submitted.
 - e. The details of actual capital cost incurred till 31.3.2019, calculation of initial spares, details of discharge of initial spares and projected Additional Capital Expenditure (ACE) in 2019-24 tariff period have also been submitted in the instant petition. The capital cost projected as on 31.3.2024 is within the apportioned approved cost as per FR.
 - f. The information sought in Technical Validation letter has been submitted vide affidavit dated 15.2.2021, wherein the package-wise ACE details have also been submitted.
 - g. The remaining asset of the transmission project, namely- 2X240 MVAR 765 kV Bus Reactors along with associated bays at Thiruvalem Sub-station is covered in Petition No. 49/TT/2020.
3. The learned counsel for TANGEDCO submitted that the submissions made earlier in Petition No.243/TT/2020 on the issue of maintainability may be considered in the instant petition as well and sought 3 weeks to file reply on maintainability and merits in the matter.
4. After hearing the parties, the Commission permitted Respondents including TANGEDCO to file reply by 25.8.2021 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 9.9.2021. The Commission directed the parties to adhere to the timelines and observed that no extension of time shall be granted.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

